PROF. SHER SINGH: There is provision for licensing in the parent Act. We are following a progressive policy and the State Governments are giving licences either to public sector or co-operative societies, not to individual owners.

MR. DEPUTY-SPEAKER: The question is :

"That the Bill further to amend the Rice-Milling Industry (Regulation) Act,1958, as passed by Rajya Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY-SPEAKER: The question is:

"That Clauses 2, 3, and 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 2, 3, and 1, the enacting Formula and the Title were added to the Bill.

PROF. SHER SINGH: Sir. I move: That the Bill be passed."

MR. DEPUTY-SPEAKER: The question is :

"That the Bill be passed."

The motion was adopted.

15.15 brs.

STATISTORY RESOLUTION RE: DISAPPROVAL OF DELHI UNIVER-SITY (AMENDMENT) ORDINANCE

AND

DELHI UNIVERSITY (AMEND-MENT) BILL

MR. DEPUTY-SPEAKER: We now take up the Statutory Resolution by Shri Hemendra Singh Banera seeking to disapprove the Delhi University (Amendment) Ordinance, 1972 and also the Bill further

to amend the Delhi University Act. 1922. as passed by Raiya Sabha. The two will be discussed together.

SHRI R. V. BADE (KHARGONE): Mr. Banera is not here. I am moving it.

MR. DEPUTY-SPEAKER: All right. Mr. Bade.

SHRI R. V. BADE : I beg to move :

"That this House disapproves of the Delhi University (Amendment) Ordinance,1972 (Ordinance No.5 of 1972) promulgated by the President on the 22nd June, 1972."

उपाध्यक्ष महोदय, मेरा निरमोदन का अस्ताक इसिसये है कि जो धार्डिनेस राष्ट्रपति जी ने बारी किया उस की क्या जरूरत थी. समझ में महीं द्याया । क्यों कि मार्डिनेंस तो तब जारी होते हैं वब कोई जरूरत होती है, कोई अमरजेंसी होती है ? लेकिन जब यानवासिटी बन्द थी तब आहिनेंस प्रश्व किया और बाद में यह बिल लाये हैं। पहले स्वी-कर ने कहा या कि झाडिनेस इस प्रकार से पास नहीं होना चाहिये। ऐसी कौन सी खरूरत बी. धसतीय था या मिममैनेजमैट था कि तक एक से धार्डिनेंस जारी कर के सन्नोधन किया गया। मेरी राय में इस झाबिनेंन की कोई जकरत नहीं थी. इसलिये मैं ने यह प्रस्ताव दिया है।

साब ही मेरा निवेदन है कि यह विल मैं ने देखा तो मालम पड़ा कि शासन द्वारा इस विस को क्यों लाया गया है? वह इसलिये लावा गया है कि उन का ऐसा कहना है कि गजेन्द्रगडकर कसीझव ने रिपोर्ट दी है कि:

"There is another observation we would like to make before we part with this topic. We think that apart from Delhi University, the Central Universities should function as "unitary teaching universities", that is, these should not have affiliated colleges.

Mirri R. V. Radel में भारत कर रहा था कि माननीय मंत्री की इस रियोर्ट पर ज्यावा भरोसा रखते हैं इसलिये कुछ क्रांचेंसे। गर्बेन्द्रगृहकर क्सीशव ने वह सभी यतिवर्षिटीय के सिये पेज 18 और 19 पर निवा है, लेकिन दिल्ली यनिवसिटी के बारे में विशेष रूप से उन्होंने कहा है कि-

"In Delhi, for historical reasons, the university has both teaching and affiliating functions. In our view and taking into account the pattern of development of Delhi University, it would on the whole be an advantage if the present character of the university is maintained."

याती जब रिपोर्ट में लिखा है कि दिल्ली विश्वविद्यालय के वर्तमान क्रीरेक्टर मैन्टेन किया जाय। तो फिर इस किस को लाने की क्या जरूरत पड गई। जब साप कमीक्रन नियक्त करते हैं और उन्होंने ऐक्सपर्ट कोचीनियन दी है फिर माप क्यों इस को चेंच कर रहे हैं? ऐसी कौन सी वरूरत पड गई? 15.57 Hes.

[SHRI K. N. TIWARY in the Chair]

बैसे सिकिंग शिप होता है, वैसे ही मंत्री जी स्वतीगढ यनिवर्सिटी बिल लाये, उस के बारे में काफी पसंतोष हुना। धर यह इसरा बिस भाप से धाये। तो जिस तरहसे फायर विवेड धान ब्रज्ञाने के लिये पीछे पीछे घुमता है, इसी प्रकार से इमारे मंत्री की ने भलीगढ़ युनिवर्शिटी जिल सन्कर अपने कपर साफत से की और अब वह दूसरा बिश ने धाने। इस प्रकार का बिल लावे का उद्देश्य क्या था? बाप कालेज काउंसिल बनाना चाहरी हैं, कालेज के जितने टीयर्स हैं उन्होंने उस के विदीध में स्ट्राइक कर रखी हैं, और प्रभी तक कातेजेस में स्ट्राइक है और टीवर्स युनियन में धर्मदोष है। पालिसमेंट के सामने से सपना प्रति-निर्मा बंडल काये, उन का कहना है कि इस प्रकार डीनिकिंग ही जायगा । जानी ईजुएट्स धीर सन्दर वैनेएट मलग-मलग हो जायेंग । यह उन का पहले कहना था। मुझे भी यह तच्य मासम

है क्योंकि यहां पर चार इकार टीवर्स है और पैसठ हजार के लगभग स्टब्टेंस है। ग्रलम-प्रासन कालेज हैं लेकिन यह कालेज दिल्ली यनिवासिटी से सफिलिएटेड हैं। उन को समय करने से मैं समझता हं कि विकिक्ति ही वायेका। यहां पर बन्दर ग्रेजुएट कालेब भी हैं भीर पोस्ट-बेर्बुएट कालेज भी हैं जो कि दिल्ली यनिवसिटी के अन्दर है। उन की प्रमग प्रमय-स्थवस्था करके उस का फैडरल केरेक्टर तोडने की इच्छा मंत्री महोदय की मालम होती है। उज्जैन यनिवसिटी को है उस का भी फैंडरल कैरेक्टर है। वह बहुत सन्दर तरीके से चल रही है। इसी तरह से दिल्ली यनिवसिटी भी बहुत सुन्दर तरीके से चल रही है। सब बगह उसकी प्रशंसा है। एक दम से उस का फीडरल कैरेक्टर तोड कर बाप उस का डिफेडरलाईबेशन कर रहे हैं। नेरी समझ में नहीं भाता कि इस से मास्टरों का क्या फायदा है या विद्यार्थियों का क्या फायदा है। सिर्फ मंत्री महोदय के मन में एक बहम था गई है कि जिस प्रकार से धलीगढ यनिवसिटी को कर दिया है उसी तरह से यहां भी होना चाहिये । That is only the whim of the minister.

इस में किसी का कोई फायदा नहीं है। जिसने पोस्ट ग्रैजुऐट भीर भन्डर ग्रेजुएट स्ट्डेंट्स वे वह भी इससे सैटिस्फाइड नहीं हैं। वह कहते हैं कि यदि युनिवर्सिटी से हमारा तास्तुक रहता है तो हमारा स्टैन्डडं बढ़ जाता है । मन्डर-प्रेजुएट कालेजों के झलग होने से युनिवसिटी से हमारा कोई ताल्लुक नहीं रहेगा । इस लिये मैं संप्रक्षता हं कि धन्डर-प्रैजुएट घौर पोस्ट-प्रेजुएट दोनों कालेजेज पर यनिवसिटी का कटोल होना चाहिने। निवर्शिटी के बन्दर बाइस चांत्रसर का कट्टोल होने से सभी का फायवा हो बायेगा। 16 ters.

इस के बाद में कहना चाहता हं कि आप ने यूनिवसिटी में भागन-अलग तरह की कौतिये रखी है। वर्केटेनिक कार्टसिल है, कालेब कार्सिल है, एन्बिक्यूटिक काॅसिस है। बाखिर इन तीनों तरह की कौसियों का उद्देश्य थया रहेगा ? जिस दाख है

रेक्क वें बीब डावर्क होते हैं उसी तरह के इस में भी टावर्स रखे गये हैं। इस का कोई कायब येपी समझ में हीं बाता। इस वास्ते मैंने रेवोस्यूजन दिया है कि कालेज कॉसिलों को धलग धलग करने से कोई फायदा नहीं होता है। गजेइनडकर कमीकन की रिपोर्ट में बी है कि विस्ली यूनिवर्षिटी का को काम चल रहा है वह बहुत सुन्दर है बीर उन को तोबना ठीक नहीं है।

धाप का कहना है कि बाइत चांसेसर इसके लिये तैयार ये, लेकिन बाइत चांसलर ने प्रैस में धपना वक्तरूय दिया है:

"The Minister's statement refers to the Report of the Vice-Chancellor of UGC Committee presided over by the Vice- Chancellor of the Delhi University. This report in its final version contains some features which the Vice-Chancellor found unacceptable. The Report, therefore, was withdrawn from circulation at the instance of the Vice-Chancellor him-

बाइस बासलर के इस बयान के बाद भजेन्द्रागडकर कमित्रन ने उन की रिपोर्ट जी नहीं । यदि गजे-उनेडकर कमिशन की रिपोर्ट कालेज कौंसिलों के फेवर में नहीं है तो कालेज कौंसिलों की जरूरत क्या है?

मैंने मंत्री महोदय का राज्य सभा का भाषण पढ़ा है। उनका कहना है कि इसमें फेडरल कैरे-क्टर टूटना नहीं है। लेकिन उन्होंने कहा है कि कालेजों की तरफ से एक मेमोरेन्डम सब मेम्बर्स को मेंबा यया है जिस में उन्होंने लिखा है कि: "The Dean of the Administrative division

is responsible.......but this new arrangement should be made keeping in view the proposed change in the total structure of the university."

"The College Council has no administrative function. So, no amendment was quite necessary for delegating the power to implement decisions. It is a semi-autonomous body for under-graduate education with powers relation to purely academic matter."

बह ऐसा कहते हैं कि सेंट्रल एक्जिक्यूटिव कौंसिल कानिर्माण किया जाये, उस को धलग-धलग न किया जाये। फिर उन्होंने कहा हैकि:

The teachers referred to the disparity
of service conditions and emoluments.

भापने राज्य सभा में कहा है कि एमानुर्वेट्स में कोई फर्क नही होगा। हम भी समझने हैं इसका कोई शगड़ा नहीं है।

"The college councils would bring the colleges closer to the university."

उस में उनका कहना है.

"There are no zonal problems facing the university. Problems are lated to areas of functioning; not zones. Besides, problems pertain to both the colleges and the Departments (i. e. undergraduate and post-graduate wings). Therefore, by separating the administration of colleges, no solution would be achieved"

"The Delhi University Teachers' Association expressed its fear in February, 1972 and the Ministry of Education gave an assurance. But the Ordinance was issued when the University was closed."

मझी महोदय ने एश्योरेस विया का लेकिन उसके बावजूद भी भार्किनेस जारी किया गया यह अके ताज्जुब की बात हैं। मैंने उनके वक्सक्य को पूरा पढ़ा है। उससे कुछ पता नही कालता है। ऐसा मालूम पड़ना है कि ये जो काउंकिक बाव बनाने जा रहे हैं इस में बाप बापने आदमी श्लोंचे कि उस में पालिटिक्स कुसेड़ने का कासन का इरादा है। अब तक ऐसा पालिटिक्स नहीं था। क्यांचिकों में भी भारान्त है। भाषत इस में सिक्सा है:

[Shri R. V. Bade]

Four persons to be nominated by the Visitor......

वे सब बातें को हैं इन से मालून पड़ता है कि इस में आपका पालिटिक्स चुसेड़ने का इरादा है। विश्व तरह से अलीयड़ में अमान्ति पैदा हुई है बसी तरह से यहां भी आप असान्ति पैदा करना चाहते हैं। असीयड़ में भी अमान्ति का वही कारण चा जो यहां है। मुझे डर है कि जहां-जहां के वास्ते आप इस प्रकार का बिल लायेंगे वहां-वहां उस मुनिवस्तिटी में झगड़े शुरू हो जायेंगे।

"It is an integral link between undergraduate education and post-graduate education which has to a great extent gone to make Delhi University a major Centre of learning recognised for its relatively higher academic standards."

् दिल्ली युनिवसिटी का स्टेंडडे बहुत है। क्या कारण है कि इसरे लोग इस यनिवर्सिटी का काफी धादर करते हैं? इसकी वजह यह है कि बहा पालिटिक्स नहीं था। धब झगडे शरू हो जायेंगे। कालेज काउंसिल, टीचर्स काउंसिल, दिल्ली यनि-वसिटी की एग्जिक्यटिव काउंसिल बादि काउंसिल्स बो हैं उस में भापस में भगड़े शरू हो जायेंगे। इस चीज के बारे में बिल्कुल भी कोई डिटेस्व नहीं दी गई हैं। धाप यह जो बिल साये हैं इसका इस वास्ते में विरोध करता है। धाप ने बी मार्डिनेंस प्रामलनेट किया या उसका भी हमने विरोध किया था। मैं चाहता हूं कि मंत्री महोदय अपने भाषण में यह बतायें कि कालेज काउंसिल स्थापित करने से धापको कौन सा साध होगा? कौन साइससे टोचर्स की लाम होगा? उन्होंने को बक्तव्य दिया था उससे हम सैटिस-फाइड नहीं हुये। चिक इस बिल में जो कुछ है उससे आपस में अगड़े शुरू हो जायेंगे इस बास्ते हम इसका विरोध करते हैं। यह सिकिंग शिप में माप बैठे हुये हैं। माप जहां भी जाते हैं वहां इस में छेद करते जाते हैं भीर इसका नतीजा यह होगा कि शिप द्व वायेगा।

इन सन्दों के साथ वो ब्राब्लिंस है इसका में विरोध करता है।

MR. CHAIRMAN: The resolution is

Now, the hon, Minister,

SHRI SAMAR MUKHERJEE (Howrah): Why is the Minister insisting to pass the Bill in this session despite the serious opposition by teachers? There is the strike......

MR. CHAIRMAN: Order, order. This is not the time to put questions.

SHRI SAMAR MUKHERJEE: This is a serious thing. The Delhi University is in a deadlock. The teachers have resorted to strike. There is a strong opposition to the Bill........

MR. CHAIRMAN: I have called the Minister.

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (PROF. S. NURUL HASAN): If the hon. Member is going to interrupt me, I seek your protection, Sir........

SHRI SAMAR MUKHERJEE: There is a strike; there is a deadlock in the University.......

MR. CHAIRMAN: He is speaking without my permission. Nothing will go on record.

SHRI SAMAR MUKHERJEE: **

PROF. S. NURUL HASAN : I beg to move :

"That the Bill further to amend the Delhi University Act, 1922, as passed by Rajya Sabha, be taken into consideration."

Sir, I would like to make a few references to the points that have been raised by the hon, Member, Shri R. V. Bade. The first

Not recorded.

the case of Universities.

smestion that he raised was, in my opinion. an extremely pertinent question as to why an Ordinance had to be issued, what was the need for it: what was the urgency for it. I entirely agree with the hon. Member that an Ordinance should not ordinarily be issued and, particularly, an Ordinance should not be issued, as far as possible in

So, on that point of view there is no difference of opinion. But, in spite of holding rather strong views in the manner that I have indicated, I advised the President to promulgate an Ordinance and my reason for that was as follows.

The University had been growing at a very rapid rate. Since the beginning of last year, the authorities of the University were feeling deeply concerned about the expansion of the University and the difficulties that it was creating in the administrative functioning of the University. The number of students was increasing and consequently the number of teachers was increasing and the number of colleges was increasing. The University at one stage-this trouble started about two years ago-thought that it might set up a second campus and it sent a proposal to the University Grants Commisssion. The University Grants Commission appointed a committee to go into the whole matter. Ultimately the University itself came to the conclusion that establishing a second campus would not be conducive to the solution of the problems with which the University was faced. Thereupon, the Vice- Chancellor felt that it might be better to set up yet another university. That idea of setting up another university was not acceptable to Government for a variety of reasons-I will not go into these at this stage because it is not absolutely germane to the issue before the House. The University, thereupon, started thinking of ways and means of solving the problem.

Now, Sir, the increase in the number of students is, by itself, not something about which one would feel worried. If the standard of admission goes down. naturally there is cause for anxiety, but merely the increase in the number of students is not a cause for anxiety provided. of course-and that is an important proviso-that suitable facilities for higher education can be made available. If the number of teachers increases, then it becomes possible for a university to go in for greater specialisation, to have more cooperative teaching, to have more cooperative research, particularly inter-disciplinary research which is now becoming more and more significant and important in the Seventies and is likely to become even more so in the Eighties.

Small units are unable either to have a sufficient numbers of teachers to cope with all the new specialities by themselves or to organise inter-disciplinary function. Therefore, here was a body of students which expanded now to something like over a 100,000 and a body of teachers which is now about 4,000. But for administering, there was only one Executive Council, a fairly small Executive Council with no college teacher represented on it. Now one Executive Council has to deal with the whole lot of problems and, therefore, it becomes difficult for an executive council to look individually into the various types of problems that are bound to arise if greater attention is to be paid to the needs of the colleges . . . (Interruptions)

I wish the hon Member has bothered to understand the problem. He is speaking from his brief. Therefore, he can say anything. I accept it. The only difference is that I know it. I am not hearing for someone and having a crack at the expense of the House.

The point to be understood is that with this increase in the numbers, some organisational decentralisation was absolutely [Shri S. Nurul Hasan]

vital in order to ensure that when we admit new andents in the University, the vare not left uncared for which has been happening year after year. It was, therfore, with this particular objective in view that the Vice-Chancellor requested the Minister of Education, yours truly, to advise the Visitor to issue this Ordinance so that, as soon as possible, with the commencement of the new academic session, it would be possible for a body with sufficient authority to go into the problems and see that the students' basic needs and requirements and require and the basic needs ments of teachers are duly considered before the session gets going. Therefore, it was felt that if an Ordinance could be issued, then it would be possible for the University to go ahead with this particular scheme. Now, that was the reason for issuing the Ordinance.

I will no very briefly deal with some of the points which the hon Member has raised. Firstly, he has referred to the Gajendragadkar Committees report and its recommendations that its present character should be maintained. Now, Sir, I happen to be one of the signatories of that report and I stand by it and I have attempted to clarify in this house and the other House that anything that I am proposing for the consideration of this august House does not militate against the basic character, the present existing character of the University. That is No. 1.

Secondly, I have clarified in no ambiguous terms that I would consider any proposal for delunking as a retrograde step for the reasons I have just now explained that I think accademically, it would be wrong. Now, the principal link of the University which maintains the apex control,—after all, what is the main function of the University? It is the academic function—teaching learning and research,—now the apex body is given in Sec 7 of

the parent Act which has not been amended and there is no intention on the part of the Government to take away this power of the Academic Council. With your permission, I would read this section; subclause (1).

"(1) All recognised teaching in connection with the University courses shall be conducted under the control of the Academic Council by teachers of the University and shall include lecturing, laboratory work and other teaching conducted in accordance with any syllabus prescribed by the Regulations."

Therefore, to say that there was any question of delinking when I made this categorical statement in this House and which I made it with a due sense of responsibility, I had this section in mind that the control of the Academic Council is also absolute and is not likely to be in any way affected or altered by the proposal which I have ventured to place for the consideration of the House.

I would not like to waste the time of the House in saying that I want to pursue any politics in the University. I only wish the hon. Member had carefully studied the statutes. Out of 17 persons, there would be two in the existing statutes which now will have to be changed in the light of the amendments approved by the Raiya Sahba. Out of 17 members of the College Council, there were only two educationists who were to be nominated by the Visitor. There were five Principals, five teachers of colleges two teachers nominated by the Academic. Council, two educationists not in the service of the University, nominated by the Executive Council and the Chairman of the Council. This was the statue which was framed. It would, therefore, be very clear that there is no question of the Visitor attempting to dominate the college council with his nominees.

I would also like to make a factual statement. In February, the delegation of the Delhi University Teachers Association mes me. At that time, although did not I give an assurance, I told them this, that if they offer any suggestion. I would be glad to consider them. Now, from February till the month of June, no suggestion were given to me by the Delhi University Teachers Association, and therefore, Sir, it is not that I had given any assurance.

SHRI R. V. BADE: They have given one suggestion that there shall be a Central Executive Council. That suggestion was given to you, I think.

PROF. S. NURUL HASSAN: This has not been given ever till this day.

SHRI S. A. SHAMIM (Srinagar): This comes from Mr Bade. You can take it up.

PROF. S. NURUL HASAN: I have given a categoric assurance. I do not believe in separation of post-graduate and under graduate education. I think that it would impoverish under graduate education which is very important. Sir, those who think that under-graduate education does not have high-enough importance, are those who are. I beg to submit, eniterely mistaken. Under-graduate education. post-graduate education and research, all the three are equally important for any university if its academic life is to thrive and therefore I would be the last person to wish to separate under-graduate education from post graduate education and from research.

I would like to take a few minutes of your time to explain the main provisions.

SHRI R. V. BADE: I want to just ask him whether he has received the Delhi teachers Association Memorandum.

PROF. S. NURUL HASAN: I have not received.

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SHRI S. A. SHAMIM : Failure of the postal department.

PROF. S. NURUL HASAN: The first provision states that the colleges conducting courses of studies in the professional faculties would declare as 'autonomous colleges, with the consent of the colleges concerned determined in a manner specified by the Academic Council. I am not saving in what manner this should be determined. I am not even suggesting that this honourable and august House may say in what manner the consent should be obtained. I leave it to the body exclusively of the teachers, the Academic Council, to decide in what manner the consent is to be taken.

With regard to the whole concept of autonomous colleges, I wish to say this. The autonomous colleges concept was recommended by Kothari Commission, by Gaiendragadkar Committee: it has been recommended by the University Grants Commission. There are innumerable teachers throughout the length and breadth of the country including Delhi who feel that a certain degree of experimentation should be permitted to each of the colleges, because, after all, academic autonomy is basically an autonomy of the teacher, and the researcher and the student, to learn the research and to conduct research.

Originally in the Ordinance we had provided for a College Council, But, because apprehensions were raised, we have now accepted in the Raiva Sabha an amendment saying that these will not be called College Councils, but that these will be called College Administration Councils, to make it absolutely clear that their functions are administrative functions. That power can delegated to them by the Executive Council but not by the Academic Council. Academic functions can only be advisory functions but executive functions can be exercised by them as the authority of the university to the extent that these are given to them by

Shri Nurut Hassan the statutes. In this regard, the Vice-Chancellor has made this statement in writing. I have given this assurance in the House that so far at the statutes are concerned the unversity would be willing to hold discussions with the teacers so that as a result of these discussions something which is basically in the interests of the teachers,-and it is my submission that this proposal is in the interests of the teachers-emerges. The Vice-Chancellor has further said that he would not go ahead with further implementation, and that he would freeze the situation, hold discussions and then only act, and this is, as the Vice-Chancellor has stated, and the House will observe, an enabling provision so that if the executive council and the academic council of the university agree, it would be accepted.

Section 4 changes the procedure for making statutes. Originally, the statutes used to be made by the executive council with the approval of the court and the approval of the visitor. But then academic thinking developed to a point when it was felt that any statute-making power should not be vested n the court where there were so many non-academics. The non-academics have a place in a university, but mainly their function should be to give advice, to hold consultations, to deliberate on policy matters and to make certain recommendations either to the university bodies or to the Government. But this prinicple that the court should not have the statute-making power has been accepted by this House in the case of the Jawaharlal Nehru University; - and as far as my memory goes. I have checked up records of the Joint Committee, there was no difference of opinion in the Joint Committee on this procedure; then, it has been accepted in the case of Banaras, in the case of Viswabharati and recently in the case of Aligarh. So in four out of five universities, the power of the court to make statutes has been taken away. It was only in Delhi University

that it remained and it was felt that this should be brought on pas. But in the other House, one hon. Member proposed an amendment, and this was in line with a resolution which was passed by the Academic Councilitself, that in so far all academic matters are concerned, the executive council may make astatutes or make or amend statutes only with the concurrence of the academic council. The academic council is a body exclusive of teachers; they are not necessarily college teachers; but as college teachers themselves agree with me, it would be wrong to discriminate between college teachers and university teachers; they are all teachers of the uiversity, and they do not have any nominated element: let me also make it absolutely clear. Therefore, the concurrence of the academic council makes it absolutely certain that whatever measures to amend the statutes are taken would be in the best academic interests of the university.

This is all that there is in the Bill, and I would commend it to the House. I would take this opportunity of making an appeal to the hon. Members here that if they show good will and explain that this measure in no way and by no stretch of imagination.....

SHRI SAMAR MUKHERJEE: Why is he hurrying through with this Bill?

PROF. S.NURUL HASAN : Because the session is coming to an end... goes against interests of the teachers, then I am sure that this position will become clear to the teachers and the situation would change.

SHRI SAMAR MUKHERJEE: What prevents him from postponing this Bill and holding discussion?

MR. CHAIRMAN: Motion moved: "That th Bill further to amend the Delhi University Act, 1922, as passed by Rajya Sabha, be taken into consideration."

This motion as well as resolution are now before the House for discussion toeather.

SHRI JAGADISH BHATTACHRYYA (Ghatal): At the very outset, I would like to oppose the very consideration of this Bill by this House on grounds which I consider legitimate. In the statement of objects and reasons in the Bill introduced in the Rajya Sabha, it has been stated...

PROF. S. NURUL HASAN: May I I draw the attention of the hon, member to the fact that the Rajya Sabha has amended the Bill considerably? What this House is now considering is the Bill, as amended by the Rajya Sabha.

SHRI JAGADISH BHATTACHARYYA: The statement says:

"After consideration of the recommendations of the said Committee and the views of the Vice-Chancellor. .."

It has been stated that this Bill has been framed according to the recommendations made by a Committee set up by the University Grants Commission. This Committee was presided over by the Vice-Chancellor, Delhi University, Now, we do not find that we have been supplied with the recommendations or report of the said Committee. That report is not with us. When we have not gone through that report, it is not possible for us to judge whether this Bill introduced here been according to the report of the said Committee, because in the statement ofobjects and reasons only some of the recommendations supposed to been given by the Committee have been mentioned. But we have reasons to belive that there has been divergence of opinion. and even the Vice-Chancellor, Delhi University, disagreed with the recommendations of the said Committee.

Sometime ago, in reply to a statement made by the hon. Education Minister, the Vice-Chancellor, Delhi University, issued a press release, from which I quote:

"The Minister of Education made two statement in Parliament during the last two days concerning the University of Delhi. Of these two statements. I should like to make a brief comment on the one made by him in the Rajya Sabha on Thursday on the circumstances that led Government to issue an Ordinance about Delhi University. The statement made certain references that have led to serious misunderstanding. The Minister's statement refers to a the report of a UGC Committee presided over by the Vice-Chancellor, Delhi University. This report in its final version contains some features which the Vice-Chancellor found unacceptable. The report was, therefore withdrawn from circulation at the instance of the Vice-Chancellor him self".

So the Chairman of the Committee insisted that this report should be withdrawn from circulation. It is on the strength of that very report, on the recommendations of that very Committee, whose circulations has been withdrawn by the Chairman of that Committee, that this Bill has been introduced here and we are going to discuss it.

Next he says:

"The Minister's statement has come at a time when the issue has become deeply and explosively controversia. It makes the stuation still more difficult because in effect it attributes to the Vice-Chancellor a position which is virtually opposed to that actually held by him. As

[Sh. Jagadish Bhattacharyya]

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one who has taught in Delhi University for over 30 years, I wish to solve the problems of the University through direct consultation with my colleagues. In view of the complications that have "arisen, I hold that the interests of the University would be best served if the entire question of its governance was studied a fresh by the academic community of Delhi University itself with a view to formulating and recommending changes in the law governing the working of the University".

This was the statement issued to the press by the Vice-Chancellor of the Delhi University.

Even after that, we have information that the Vice-Chancellor of the Delhi University has written to the University Grants Commission in connection with this report,—and we do not know whether it is a fact or not—and we have the information that that letter written by the Vice-Chancellor was destroyed by some officer of the UGC. In this present context, this Billis going to be discussed and so it will be better if this Bill is dropped at the initial stage, and a fresh, comprehensive Bill is brought forward after consultation with the entire academic life of Delhi and elsew here.

Besides this, I am constrained to say so mething. The situation has now arisen, because some 3,500 teachers of the Delhi University, and all the students and all the karmacharis have gone on strike, protesting against the introduction of this Bill. I do not know for whose interests this Billis going to be discussed. Its it for the teachers? Is it for the students? Is it for the karamacharis, and if they all protest vehemently against this Bill, how is it that it is being discussed here? We cannot say that the interests of the university, the interests of education is the monopoly of the Educa-

tion Ministry only, and that the teachers, the karamcharis and the students and other academic bodies in Delhi have nothing to do with it.

The Minister imposes the Bill on the people without consulting them in the face of their opposition, and still, he pretends to be a democrat, and I do not thnik that it is fair for anybody who at least holds the position that the hon. Minister holds.

Next, I refer to the provision for the representation of teachers and particularly students. It was said, and it was demanded that they should have representation on the policy-making bodies of the university. But we find that their demand has been fully ignored, and not even the teachers and the students have got any representations on the policy making body.

Moreover, this Bill has become undemocratic in character, because of the dictatorial behaviour of both the Vice-Chancellor of the Delhi University and the hon. Minister himself, and they have compelled the teachers and the karamcharis to take such a stand as they have done for the first time in the history of this university. The teachers deserve the thanks of every democratic minded section of the people for setting up this example by holding up their democratic rights. This decentralisation in the administration which the hon. Minister calls administrative decentralisation might have been done, I think, within the framwork of the existing Act. We do not know how the existing Act comes in the way of the sort of administrative decentralisation that the hon. Minister is thinking of. It does not come in its way. The college administration council, it has been stated, will be for safe-guarding the interests of the teachers. I do not think it will do so. The present governing bodies of colleges are not delivering the goods.

They are being run, by some private trusts including some monoply houses. While we are all, even the Minister, speaking of eafeguarding the interest of teachers, some teachers of Rao Tula Ram College stand dismissed. I do not know what the hon. Minister is going to do in this respect. College administrative council is meant to give more power to the governing bodies comprising private trusts including somemonopoly houses. Some sort of a diarchy will prevail because we find from the Statement of objects and reasons, the same duties and same powers will be exercised by the Executive Council as well as the college administrative councils. Forming these councils without proper consultations. without proper thinking is not to be encouraged. It was suggested that taking over of colleges under the Delhi Administration should have been there as a first step; the Minister should have begun with this by including colleges under the Delhi Administration. This is according to the recommendations of a high-powred committee set up by the Vice Chancellor on March I. 1972 but that has not been done. It is a lame excuse that the college council is necessary as teachrers have no representation on the executive council. The present Academic Council is not a body exclusively of teachers. The definition of teacher in the Act is "Teacher of a University means a person appointed or recognised by the University for the purpose of imparting instruction in the university or in any other college." In the Council we find the Vice Chancellor, the pro Vice-Chancellor, the Registrar and the Minister himself. How can they be termed as teachers according to this definition? The Ministers should take steps for repealing this Ordinance and withdraw this Bill and the University should be asked to repeal the statutes which they have framed under this Ordinance, Heavens will not fall if the work of decentralisation is deferred for

a few months. Let a comprehensive Bill be brought before Parliament after proper consideration. That is the only democractic course for any Government having any democratic pretensions.

Like the Aligarh Muslim University Act it is also going to be steam-rollered through this House showing complete disregard of the wishes of teachers, students and karmacharis while the consist demand of Delhi education Act is being ignored.

Therefore, I strongly feel that this Bill has a sinister design behind it and so it deserves to be demped in the waste-paper basket.

श्री सुधाकर पांडे (चंडोली): समादरणीय मभापति जी, मैं इस बिल का और ग्रष्ट्यावेश का समर्थन करना ह। किसी के लिये भी यह चिन्ता की बात ही सकती है कि शिक्षा शास्त्री हडताल पर जाये इस बिल को ले कर और शिक्षा शास्त्री ही केवल ब्रह्मताल पर नहीं गये है बल्कि कर्म-चारी भी हडताल पर गये है। जैसा कि बडे साहब ने कहा है इसे राजनीति का विचय नहीं बनाया जाना चाहिये। मैं भौर मेरा दल तो सदा से यह मानते था रहे है कि शिक्षा को राजनीति का विधय न बनाया जाये विल्क बह तो वह तो भविष्य की सरचना का विषय रही है और ऐसा ही विषय वह बसी रहे और इसी के माध्यम से भावी भारत की रचना होगी। उसी भावी भारत की रचना के कम में विगत पच्चीम वर्षों से शिक्षा के मार्ग की खोज हो रही है। यह काम करना था हमारे देश के कपिल और कणाद लोगो, को, गरुजनो को । मैंने भी अपना जीवन शिक्षा के क्षेत्र में वितासा है भीर विता ग्हा हं। रास्ता खोजना चाहिये या ब्रध्यापको का ब्रध्यापको ने रास्ता खोजने का यत्न भी किया, किन्तु उन्हे रास्ता नही मिल रहा है। ऐसी स्थिति मे यदि विश्वविद्यालय की, जो एक स्वायत सस्या है, ऐकेडिमिक कौसिल या शिक्षा परिषद भौर कार्य-कारिणी परिषद यह कहती है कि हमारे कल्याण के लिये अमुक कार्य किया जाये और यदि सरकार

[श्री सुद्धाकर पाण्डे]

उस, कार्य को विवविद्यालय की स्वायसता की रक्षा मीर उस के विकास के लिये करती है, तो वह कौन सा अवराध करती है, यह मेरी समझ में नहीं अक्षता है। मुझे ऐसा लगता है कि राजनीति तो हम नहीं कर रहे हैं, किन्तु जो लोग राजनीति करना बाहते हैं, वे उल्टा कोर कोतवाल की ढाटे की कहावत की वरितार्थ कर रहे हैं। (व्यवधान) जितनी बातें की बड़े ने कही हैं, वे सभी शब्दश: राज्य सभा में बा चुकी हैं। हमारे बन्य मिलों ने भी जो बातें कही हैं, वे सद राज्य सभा में मा चुकी हैं। वहां पर हमारे क्षिक्षा मंत्री ने प्रायः उन सब बातों की मान लिया था, जो सृजनात्मक या निर्माणशील थीं, या जिन की मावश्यकता सी। यह तो किसी का भी ध्येय नहीं हो सकता है कि मध्यापक को निकासा जाये, ंया चंस पर ऐसी कार्यवाही की जाये, जिस के माध्यम से शिक्षा की व्यवस्था में प्रसंतुलन उत्पन्न हो, मा जिसकों की स्वतन्त्रता में किसी प्रकार की बाधा हो।

एक समस्या हम लोगों के सामने यह रही है—
मैं सिम्भावकों की झोर से बोलना चाहता हूं, क्योंकि
हमारे बच्चे दिल्ली विश्वदिद्यालय में पढ़ते हैं—
के बार सी, पांच सी अध्यापक एक विभागदिपार्टमेंट—में हैं और विभाग का झध्यप यह नहीं
जानता हैं कि उस के विभाग का झध्यपक कीन
सा है। वह विश्वदिद्यालय का प्राचार्य है, किन्तु
उस की यह हस्तीं नहीं है कि वह किसी झध्यापक
की कोई ऐसा कार्य करने से रोक सके, जो शिक्षाध्यों के स्वार्थ के विरोध या विलोम में है। कीन
ऐसी स्वित को बनाये रखना चाहते हैं?— वे,
जिन का स्वार्थ इस बात में है कि विका संस्थाओं
में राजनीति रहे और वे राजनीति का झबाड़ा
वर्ने।

जो लोग कहते हैं कि सिका राजनीति का सखादा न बने, उन्हें मैं बताना चाहता हूं कि कुछ लोगों ने काशी हिन्दू विश्वविद्यालय की राज-नीति का सखादा बनाया। हम ने उन से वह स्थान खाली नहीं कराया, बरिक हम स्वयं झार० एस० एस० की परेड के प्रश्न को ले कर कोर्ट में गये और कहा कि उन्हें बहा पर व्यवस्ता परेड करने का प्रक्षिकार नहीं है। सिका के लेक में राजनीति हम ला रहे हैं या वे लोच जा रहे हैं जो इस प्रका पर ठंडे दिल से विचार करने के लिये तैयार नहीं है, जब कि लिया मंजालय और कुलपति इस बात के लिये तैयार हैं? वे हमें एक प्रयोग करने दें। वे स्वयं कोई रास्ता नहीं बताते हैं भीर जब हम किसी रास्ते पर बतते हैं, तो वे प्रवरोध उत्पन्न करते हैं।

हम जो एक प्रयोग कर रहे हैं, प्रगर उस के माध्यम से सफलता नहीं मिलेगी, तो हम स्वय उस को उठा फैकेंगे—उस में दूसरे लोगों की सहा-यता की भी धावश्यकता नहीं पड़ेगी। हम सेवा में विश्वास करते हैं। कानूनों में या किसी जिह में हमारा विश्वास नहीं है। हम भौर हमारा दल, कांग्रेस, सेवा के माध्यम के जीवित हैं।

भी समर गुह (कन्टाई): दिल्ली यूनिवर्सिटी में भी कांग्रेस ग्रा गई।

भी सुधाकर पांडे: मैं प्रध्यापकों से निवेदन करना चाहता हूं कि वे ठंडे विस से सोवें। यह कौन सी हड़ताल है कि विश्वविद्यालय के कुछ मध्यापक ग्रीर वरिष्ठ मध्यापक जो है उन की ऐसी दुर्गति की जाय, कल जो उन की दुर्गति हुई थी...(व्यवधान)...उस से वह बहुत दुखी वे भीर उस में डीन स्तर के सोग वे, **वह** मेरे पास इसलिये धाये थे, कि वह काश्री के हैं। क्या शिक्षा शास्त्री इसी प्रकार को शिक्षा देते हैं कि प्रपने ही भाई धौर बन्धुकों की वह जलीस करते है इसलिये कि वह हड़ताल में शामिल नहीं होना चाहते हैं। किसा शास्त्रियों की तो स्वतन्त्रता देनी चाहिये और जिला का संगठन ऐसा होना चाहिये कि यदि उस के ध्रध्यक्ष ने एक प्रावाज देवी तो सारे विकासय बन्द होने चाहिये। लेकिन यह को वबर्वस्ती हक्ताल कराई जा रही है यह मेरी समझ में नहीं झाला कि शिक्षा के किस सिद्धान्त के बाबार पर ऐसा कियाजा यहा है।

एक और बात में भाप को बतार्क इस सम्बन्ध में कि को विभा के विशेषत हैं या को विका शास्त्री हैं या जो धड़यानक हैं वे उस गरीब कोटि बनता का स्थान मही रख रहे हैं जिन की क्षतार्द के बल पर उस के बर में दीप जल खे हैं. जिन की कमाई के बल पर बाज उन के घर रोजन हैं। एक रिक्सा कीचने वाले, दिन भर पानी में, श्रीष्म में, भातप में सलसने वाले जो लोग हैं उन से जो पैसा प्राता है बह इन विश्वविद्यालयों को दिया जाता है और देखने में यह था रहा है कि शिक्षा के क्षेत्र में काम करने नाले जो हैं प्रधिकांस उन मे ऐस हैं कि तब तक ही वह झध्ययन झौर झध्यापन करते हैं जब तक उन को नौकरी नहीं मिल जाती। उस के बाद तो कुछ ऐसी राजनीति मे उलझ जाते है कि काम न करना पडे और कमाई होती रहे. अधिक से भ्रधिक धन उन्हें प्राप्त होता रहे। जब शिका मती ने यह कहा कि किसी प्रकार का उन का विलगाब नहीं हैं, जो स्नातकोश्तर मिछा है और जो शिक्षा स्नातक कक्षाची की है उस में घष्ट्यापक के वर्तमान ग्रधिकार पर किसी प्रकार का रोक या किसी प्रकार की पादन्दी बात नही है धौर यह भी कहा गया कि ऐकेडेमिक कौसल या शिक्षा परिषद सर्वोच्च सस्या होनी जिस की मर्जी के खिलाफ एम्जीक्युटिव भी, प्रबन्धकारिणी की सक्रमण नहीं कर सकेगी, ऐसी स्थिति में मेरी समझ में नहीं भाता है कि क्यों इस प्रकार की बात की जाती है और निश्चित रूप से यह लगता है कि ये सारी बातें राजनीति प्रेरित हैं।

ग्रन्त मे मैं पुन शिक्षा शास्त्रियों से यह प्राह्वान करना बाहता हूं, भी हड़ताल में शामिल हैं धौर जो उस से बाहर है उन से भी कि बैठ कर ठड़े दिल से यह सोचें कि हमारी किश्वा का स्तर बहुत निरा है। इस ने ज्ञान दिया हैं, ग्राचरण नहीं दिया है। केवल ज्ञान के दान के ही शिक्षा का करमाण नहीं हो सकता है। उस में आवरण की पविजता ग्रामी बाहिये और उस में वह मोज बीर्य और तेथी भी ग्रामी बाहिये जिस के माध्यन से हमारे प्रविध्य की रचना हो सके। मेरा यह प्रावह हैं कि इस कोगों से कि यह हमारे क्षिण और क्षणांव

वर्ने । टेड यनियन या सेवरसाकी में जिस तरह के बहत सी ऐसी बार्वे डोती हैं जो सर्वाछनीय हैं उन के माध्यम न बमें। इसी के साथ बाथ विद्या-थियों को राजनीति का छन न अनाया आयः। लोग प्रायः विद्यार्थियो को राजनीति का धंग बनाना चाहते हैं। उन की पढाई की तरफ तो उन का ध्यान नहीं घाता है, जब उन्हें की चढ में डालना होता है तब उन्हें वह ले साते हैं सीर उन का भविष्य जब खराब हो जाता है तो जम भविष्य की सचरना में उस के कल्याज में कल काम नहीं करते हैं। सोखते हैं कि इसारे दल में कुछ वालटियर्स और मिल गए । तो मैं यह सायह करूगा विद्यार्थियों से भी कि विद्यार्थी किसी के बहकावे से न पावे क्यो कि हमारा उद्देश्य परिव है। हम किसी भावर्श के लिये यह कह रहे हैं। इस में हमारा कोई भी स्वार्थ निहित नहीं है। अगर स्वार्थ हो सकता है. तो सारे देश के कल्यान का हो सकता है. अविध्य की सरवना का स्वार्थ हो सकता है, विद्यार्थियों के कल्याण का स्वार्थ हो सकता है, शिक्षा का और ज्ञान के प्रसार का स्वार्य हो सकता है।

SHRI C K CHANDRAPPAN (Tellicherry): Sir, at the very outset letme make certain positions very clear. The position of my party regarding, the Ordinance was made very clear in the other House. We are totally opposed to it. We quite appreciate that in the Bill introduced here there are certain changes. But it is the cruse of our educational system that those who are in power and authority always try to bring about reforms piecemeal. I may be excused for saying that the reforms visualized by introducing this Bill are also piecemeal. I would have gladly welcomed a Bill if it had been introduced here, in this House, for the comprehensive reform of the Delhi University administration. But I am sorry to say that this is not of that type.

Then, even after hearing the speech made by the Minister, I am not so much convinced of all that he has tried to say or the friend from the other side has also tried to say.

(Shri C. K. Chandrappen)

Today, when we are discussing this Hill. at should be remembered that the teachers of the Delhi University are on strike. The students are also supporting the teachers who are on strike. It is also a fact that the karamcharis of the Delhi University are also opposed to this Bill. I wonder for. whom then the Bill brings benefit if it is not for the students, if it is not for the teachers if it is not for the Karamcharis. I undersstand, the Government will have the satisfaction that they tried to introduce a Bill. That is the situation with regard to this Rill.

Now, the Minister, while moving the Bill said that the college councils which were very much opposed by the entire teaching community, the students and the karamcharts of the Delhi University, have been changed into college administrative councils. I would like to know whether this change has also satisfied the people concerned who are today in the thick of an agitation in the Delhi University.

I will not agree with my friend who tried to say that it is all politically-motivated. You can always say that. But it is not all politically-motivated agitation which is taking place in the Delhi University. Look at it that there may be excesses; their demands may be extreme. You can say that. As a matter of fact, the agitation is a part of the bigger movement in the country for the democratisation of our education. That is a fact which we all have to reckon with.

While speaking on this Bill and also while speaking about the Aligarh Muslim University Bill, from the Government side, it was said that all the proposals that they are making are based on the recommendations of the Gajendragadkar Commission on the governance of the University, as if that is the ultimate word, the last word, about education and the governance of the

University. We cannot accept that position. It is rather regrettable to say that the Gaiendragadkar Commission's Report was never placed before the House for a discussion. It was referred on many occasions but never a comprehensive. threadbare discussion was allowed in this House.

PROF. S. NURUL HASAN : The report was placed on the Table of the House. I do not remember the hon. Member putting forward any motion for its consideration.

SHRI C. K. CHANDRAPPAN: The Report was placed on the Table of the House. I do not deny that When your predecessor was the Education Minister, Shri Sidhartha Shankar Ray who is now the Chief Minister of West Bengal, he proposed a Motion for the discussion of the U.G.C. Report along with the Gaiendragadkar Commission's Report last year. To our surprise, we were given a slip saying that discussion was dropped. That is regarding the Gajendragadkar Commission's Report.

17 hrs.

Now, when you say that this is the biblical truth, we cannot accept What about the powers of the court which he is visualising ! What about the powers of the executive council which he is visualising on the basis of which you are now proposing amendments to various University Acts. Of course, he says, it is a deliberative body. They are trying to make it a deliberative body. But a deliberative body does not mean a totally powerless body-only to have a useless deliberation on everything under the Sun. It must have some powers. On the basis of the Gajendragadkar Comthese missions's report reforms are being introduced which are undermining the powers vested on the university court. What the students, teachers and karamcharis in the Delhi University wanted was-and even today what they demand is-a democratic court where adequate representations to the teachers, students and karamchari

are there so that the academic community of the Delhi University will have a say on matters regarding education. That is the thing basically which is denied. Even when you give nomimal representation to teachers and students—and karamcharis you often exclude from those bodies—they are only going to participate in the deliberation; it is not a decision making body. May be, Gajendragadkar Commission had its reason, but it is not the reason to convince every body who is concerned about education. I am not an educationist, not I am a teacher, but I try to understand the problems of education.

Then I come to the College Council which is now called College Administrative Council. I can understnad, I can rather apprecrate, the position taken by the Minister that a certain amount of power which was visualised in the original Ordinance is not given today to the Administrative Council. But he should realise that that is also not to the satisfaction of the teachers, students and Laramcharis of the Delhi University. They can always asay that they cannot satisfy every body When you bring about such reforms which will have far-reaching consequences, at least do not rush through like this. It is not a very good practise in democracy. All the reform measures in education came to this House on the last days of Parliament, and then the argument would come, 'There is no time' the Chair would ring the bell and we would be asked to keep quiet and you would get the Bill adopted because you have got a wonderful majority in the House. But that does not justify everything. So, what I suggest is this. You have yourself accepted that you are vulnerable when serious discussions take place. In the Raiya Sabha you accepted amendment. That shows that there is again need for amendments. Why not refer the Bill to a Select Committee of both Houses? If you refer the Bill to a Select Committee of both Houses, then all concerned people will have a chance to express their views about the Bill, the Minister will have time to think about it, and we will have time again to discuss and take a wise decision about it.

With all respect I would tell the hon. Minister that I was not satisfied when he said that the teachers of the Delhi University, in spite of his asking, did not give representations to him-memorandum or their suggestions to him. Why not give chance in the normal fashion? Heavens will not fall down if we do not accent this Bill by tomorrow. (Interruption) It has not fallen and that is why it will not fall tomorrow also. You may refer the Bill to a Select Committee of both Houses and if you, by that way, show respect and regard to the teaching community, the students and karamcharis of the Delhi University, it will only add glory to that

With these words, I conclude,

श्रीयती सुणडा बीको (चांदनी चौक): सखापित महोदय, जो बिल धांज मदन के मामने हैं उस का समर्थन करने के लिये खड़ी हुई हूं। कुछ और सभासदों की बातचीन सुन कर के कि यह माडिनेस न झाता और न झाज बिल बाने की जरूरत पहनी, तो मैं तो सिर्फ इतना ही कहना चाहती हूं कि मण एक हो बार कामप्रीहेबिब बिल झाता तो जिन को मौका मिल गया है और जो मिखासी मौके बी ताक में रहने हैं कि कोई मौका मिले और मलत-फहमी फैला मके उन को मौका नहीं मिलता। कम से कम इनना फायदा तो जरूर होता।

प्राज तो परेगानी है, यह सच बात है कि
प्रध्यापकों के विल में बहुत से शक मुबहा वैद्या
हो गये है और कुछ पैदा कर दिवे गये हैं, और
उन में से बहुत से प्रध्यापकों से बात करने कां
मौका मिला, ऐसे बहुत कम प्रध्यापक मिले जिन्हें
बिल के बारे में पूरी जानकारी हो, किन्होंने

विमती समझा जोती

विल को पढ़ा हो, स्टेट्यूट्स वा मार्किनेंस को पढ़ा हो। यह बहुत ही झफसोस की बात है कि जिन मध्यापको पर बच्चो को पढ़ाने की जिम्मे-दारी है, जो पढ़े लिखे हैं

SHRI SAMAR GUHA 'So many prrofessors are in the street. You have not mentioned the same. I belong to that profession and I strongly protest. This is a slur cast on the highest intelligents a of our country.

MR CHAIRMAN Order, Order This

SHRI SAMAR GUHA **

श्रीमती सुमद्रा जोशी मुझे प्रफतोस है इस बान का कि जिन लोगी के कंधो पर पढाने की जिन्मेदारी है उन को कम से कम जो कानून प्रपने से ताल्लुक रखता हो उस को तो पढ लेना चाहिसे था।

चार हजार के करीब टीचसे हैं, अगर वह उम कानून को भी न पढे और मुट्ठी भर लोग जा फायदा उठाना चाहत है वह स्टेट्यूटम के बारे मे बोलें, आर्थिनेस के बारे में मिसलीड करे ता यह हमारे भिवष्य के लिए अच्छी बात नहीं है। आज हमारे शिक्षा मंत्री जी को इस बात को भी देखना पढेगा कि टीचर्स को भी एजूकेट करने का काम करना पडेगा और उन को समझाना पढेगा। क्योंकि चाहे काई सियासन का फाय दा उठा रहा हो, यूनिवर्सिटी से मियासन का प्रखादा बनाने की कोशिश कर रहे हो, फिर भी मरकार को चाहिये कि जिनके लिये यह कानून बनाया जा रहा है उन को ज्यादा से ज्यादा मम-झाया जाय। यह जिस्मेदारी सरकार को लेनी चाहिये।

यह सही बात है कि विल्ली में यूनिर्वासटी स्टूबेंट्स की ताबाद बहुत बढ गई है—एक लाख के करीब हैं और साढे तीन या चार हजार के करीब टीचर्स हैं, 50 के करीब कालेज हैं। जो स्पेक्षेसाइडब सक्जेक्टस हैं, जैसे एस० ए० जानसं, उन के सिबे तो ठीक इतजाम है। पर नान स्पेसेनाइण्ड सबजेस्टस के जिये घणी तक माकूस इतजाम नहीं हुआ है। धीर इस को देखते हुये माजूम होता है कि बिस्ली के लिये, सारी ऐजू-केसन पोलिसी के लिए कोई ठीक से कानून झाना चाहिये और एक कामप्रीहैसिय बिल और पौलिसी उस के सिये बननी चाहिये।

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इतनी तादाव विद्यायियों की हा गई है कि
इस से दा राये नहीं है कि इस का बीसेन्ट्रेलाइजेवन हाना चाहिये ताकि ज्यादा से ज्यादा इतजाम
हो सके । आज जो टीचर्स है उन्होंने बहुत
सारे स्टेट्यूट्स तो पढ़े ही नहीं हैं कि क्या टीचस
की मांगे होनी चाहिये और अवेडेमिक कौसल मे
उन्हें कितनी जगह दी गई है, वहा पर उन का
रिप्रेजेन्टेशन दिया जाय, कहा न दिया जाय, कहा
ज्यादा दिया जाये। इस पर तो टीचर्स आते ही
नहीं हैं, वह सियामत में फासे जा कर, स्थासी
बातों में कि इस का हटाओ, उम को हटाओं के
चक्कर में ज्यादा पड जाते हैं।

मै यह भी कहना चाहगी कि इस बात की बडी चर्चा है कि जो यह एजिटेशन चसा उसमे देखा यह गया कि कई कई जिम्मेदार लोगो की तरफ से बढ़े गैर-जिम्मेदार बयान घाते रहे। कुछ का जिक एक माननीय सदस्य ने धभी किया। प्राखिर क्यो यह सवाल उठ रहा है, क्या बाइस चांसलर ने कहा और क्या ऐजकेशन मिनिस्टर ने कहा। एजुकेशन मिनिस्टर का जो बयान हवा इस सभा के सामने, उस के लिये बाइस कांसकर ने कही कह दिया कि मैंने यह नहीं कहा था धगर ऐक्केशन मिनिस्टर ने काई बात कह दी हो भीर उस का अध्यक्ष हो तो जो हमारे विपक्षी दल के मामनीय सदस्य बोल रहे हैं वह यहां पर प्रिविलेज मीशन ला सकते थे और इस सब्द की बीज से उन को लाना बाहिये। लेकिन इस बात की भी सफाई होनी चाहिये कि इस सभा के धन्दर या इस के बाहर, ऊपर से नीचे से, किसी कोने से जो भी जिम्मेबार लोग हैं, उन्हें बदाल देने से पहले सोचना चाहिये धीर विम्येवारी से

^{**}Not recorded.

बबान देना चाहिये क्योंकि इत बाद की बहुत चर्चा है कि कोई कमेटी वी जिस ने क्सिंट्रजाइ-जेसन के बारे में धपनी बहुत सी तजबीजें पेस की हैं। घगर उसकों भी साफ किया जाय कि वह रिकमेन्डेसन्स कौन सी हैं तो जहां तक मेरी जान-कारी है घगर उस रिकेम्पेन्डेसन को पूरी तरह से मान लिया जाता सरकार द्वारा तो दिल्ली यूनिवर्सिटी का बहुत नुकसान होने वाला था। फिर भी जो रिकमेन्डेसन करने वाले थे उन बेचारों को यह मालूम होना चाहिये कि जो रोग एजिटेसन को लीड करने वाले हैं उनके धपने खयालात क्या है इन बीजों के बारे मे जिन का विरोध करने के लिये माज वह खड़े हवे हैं।

श्री बड़े ने बहुत सी बाते कही, लेकिन मालम होता है कि उन्होंने इन बीजो का बहुत कम भ्रष्ट्ययन किया है, न कौसिल का, न स्टेटयट का, न बिल का और न दिल्ली की जो परानी भादमियत है उस का ही कोई ध्रध्ययन उन्होंने किया है। पर यह बात मही है कि स्टैटयट का बोडा बहुत ग्रध्ययन मैंने किया है। ऐसी कोई भी बीज नही हैं जिस में सब बीजे होती है, हर बीज को बैहतर बनाने की गुजाइश होती है। फिर भी बाहे यह बात मही हो या नहीं, कुछ माननीय सदस्य सम-झते हैं कि हर बात में मुझ को तो जन सघ को कुछ कहना ही है, पर झाज जो यनिवसिटी एजिटेशन का हाल है उस को देख कर यह सिद्ध हो गया है कि जनसघ की पैदाइक धौर तरक्की जो 🖁 वह मिसघन्डरस्टैंडिंग मिसइन्फार्मेशन भीर मालेसनेस से हुई है स्योकि इतना भ्रम उन्होंने इस कानून के बारे में फैलाया है कि जो यूनि-विस्टि के प्रध्यापक है वह भी इस बात को जान मेंगे। दरप्रस्ल उन मोगो ने कोशिश की है भीर वह इस बात पर बा गये हैं कि मुनिवर्सिटी में जा कर बयने पंजे कहा फैलाये वार्ये। प्राज श्री बडे ने जिन्न किया घलीगढ का

भी सारः वी॰ बड़ें: यह यसत बात कह रहे हैं:....(श्वतकान)....

श्रीमती सुनदा जोती: जब इतना बड़ा आन्दो-लग चल रहा है तो हो सकता है कि सेय उन्हें बिल रहा हो उस का। सभी भी बड़े ने सलीगढ़ का जिक किया। मुसलिशं मजिलसं और जनसंघ के बहुत से बड़े बड़े लोगों के समझौते हो गये हैं। अलीगढ़ बूनिवर्सिटी में वे साथ हो गये हैं और उनका विरोध कर रहे हैं और जिसला सम-झौते में भी वे सामिल हो गये हैं और अब दिल्ली यूनिवर्सिटी बिल के सामले में भी उनके साथ मिस गये हैं। इस तरह में यह माजूम होता है कि उनकी कोशिश यह है कि यूनिवर्सिटियों में जो हायर एजुकेशन होती है, उनको सैबोटाज किया जाये, उसका बिगाडा जाये। सायद उनकी म्बूटेजी में यह चीज शामिल हो गई है.....

एक मामनीय सबस्य गलन बात है।

श्रीमती सुमझ बोशी उनका स्थाल यह है कि हिन्दुस्तान में लोग ज्यादा धगर पढ़ लिख जायेंगे तो वे तो गलतफहिमयां फैलाने है, उनका शिकार वे नही हो सकेंगे। इस बास्ते उनको बिगाइने की भाज हर मुसकिन को सिग कर रहे है.....

SHRI SAMAR GUHA: On a point of submission. I do not know whether the hon, iady Member is understanding the implications of what she is saying. She is implicating almost hundreds of teachers who belong to the post—graduate and undergraduate teaching departments by saying that are being made the tools of some party. She does not understand the implications of what she is saying....

MR. CHAIRMAN: The hon. Member will get an opportunity to speak, and he can refute whatever she is saying, when his turn comes.

श्री समर मुहा: (जनाव चेयरसैन साहिव) माननीय सदस्या सब टीव्यसं को श्रीकोटियकं कड़ रही है। मनी पर बह यह दोव लगा रही है। आर० एस० एस० का टूल उनको बता रही है। उनकी सक्या साढ़े चार हजार है। क्या इनका दिमाग नही है.....

MR. CHAIRMAN: Nothing that he says will go on record. He cannot just go up and begin a speech, without my permission.

SHRI SAMAR GUHA : **

धीवती समझ सोशी: लोक समा के सदस्य इस बात का अंदाजा लगा सकते हैं कि मैंने क्या कहा है कि किस तरह से इन्होंने उसको तोड-मरोड कर पेम करने की कोशिश की है और किस तरह से यनिवसिटी टीचर्स में भ्रम फैलाने की कोबिश की है। मैंने इस लिये कहा है कि शिक्षा मंत्री को इसको करने की सक्त जरूरत है कि हमारे प्रध्यापक जो हमारे बच्चों को पढाते हैं ग्रगर में लोग जो पढ़ने लिखने के खिलाफ हैं. हाइजं एजकेशन के खिलाफ हैं ताकि लोग इनके चक्कर में पक्षते रहें. वे भी इनके चक्कर में पड गये तो यह ठीक नहीं होया। इसलिये उनको धच्छी तरह से समझाया जाना चाहिये और बताया जाना जाडिये कि किस तरह से इस बिल के बारे में ये मांग भ्रम फैला रह हैं भीर इन्होंने भ्रम फैलाये भी हैं। मैं यह भी कहना चाहती हं भ्रभी माननीय सदस्य ने कहा है कि वह मध्यापक रहे हैं। मैं उनको बतलाना चाहती हूं कि मुझे भी इस बात का फबा हासिल रहा है कि मैं बच्चों को पढाळ और इसका मौका मझे भी काफी भिसा है। में इसीलिये कहती है कि पढे लिखों का नेतरव पढ़े लिखे लोग ही करें भीर पढ़ लिख कर करें तभी उनको फायदा है। धगर उनको इस तरह से सियामत का श्रखाडा बनाया जायेगा तो भ्रष्ट्यापकों का सब तरह से नकसान होगा, पेका करा विश्वास है।

SHRI G. VISWANATHAN (Wandiwash): When we are discussing the Delhi University (Amendment)Bill, it is unfortunate that one of the best universitties in the country remains closed. About 4,000 teachers of Delhi University are on strike and another 4,000 non-teaching staff have also joined them.

SHRI S. M. BANERJEE: (Kanpur): And the President also.

SHRI G. VISWANATHAN : It is a question canoerning the future of a lakh of students. Government have now come with a Bill. Government have bungled in regard to many universities before, I do not want them to bungle in Delhi Universities also.

AN HON. MEMBER: How can they help bungling?

SHRI G. VISWANATHAN: This Bill has gone through the Rajya Sabha. I am glad the Minister accepted certain suggestions which have improved the Bill I hope he will accept a few more here and make the Bill acceptable to all concerned in the University.

When I went through the statement of objects and reasons, I was surprised to find that it contains nothing but DMK philosophy, namly, autonomy and decentralisation. I am glad at least some institutions accept the DMK principle. There are genuine apprehensions among the treachers of Delhi University. They think that the constitution of college administrative councils will lead to delinking the colleges from the University and teachers will be divided according to a two-tier system; one will be elevated to the university level and the other will be assigned to the autonomous colleges. They think this will be discrimination. I am glad to hear from the Minister that these things will not happen after the Bill is passed. But I want to know from him why wso far Government have not taken any steps to meet the teaching staff and the non-teaching staff and come to a settlement. Government think they have taken a stand on which they want to stand as a matter of false prestige. I would tell Prof. Hasan that it is not too late. He can still make an approach, meet the teachers and come to a settlement.

Already a suggestion has been made that the Bill can be sent to a Joint Committee.

THE HOLD BY THE PART OF

^{**} Not recorded.

If this is not acceptable. I will make an alternate suggestion. The session has been extended by a day. We have two more We can postpone consideration of the Bill today. We will have two days for consultation with the Vice-Chancellor. teachers and karamcharis. Government can come to a settlement acceptable to all sides. If Government want to have this Bill passed this session, we can still do so on 2nd Sept" ember. I think Government should accept this suggestion. They should not bungle in Delhi University also. We saw the Government bungled in Aligarh Muslim University. We wanted the Bill to g) to a Select Committee Government did not agree. Result? We saw demonstrations everywhere throughout UP. Finally, there were police firings and 25 people died. We should not play into the hands of unruly and unsocial elements in Defhi We saw what happened in Shahdara. A small incident flared up into a big demonstration and disorder. Let us not bungle again in Delhi. Let the Minister accept the suggestion to postpone the Bill for two days and after coming to a settlement with the teachers, we can pass this Bill on 2nd September.

MR. CHAIRMAN: Shi Piloo Modv -not rising. Your name is sent. I do not
know. (Interruptions) Shi Samar
Guha.

SHRI SAMAR GUHA (Contai) : Mr. Chairman, Sir, if I had the mind to play mischief on the ruling party, perhaps I would have hailed wholeheartedly the speeches made by the representatives elected by the people—perhaps the intelligentsia is also included in the people- to the perverse speeches made by the MPs for Delhi. These speeches are nothing but politically motivated, as I said, in a perverse way, They should and they will affect them. understand what they say. The whole of their speeches, by their speeches, they have alienated the intelligentsia from them

and they have isolated themselves from the intelligentsia. They have declared on the floor of this House that in Delhi, all the university teachers, the college teacherstheir number will be about 4,000-and also the students who follow them, none of them have any faith in them and they are completely isolated from the intelligentsia of Delhi. the teaching profession of Delhi, the student community of Delhi That is exactly what they were saving on the floor of this House I shall use a strong word; in a vulgar way. they were attacking the teaching profession. as if 4,000 teachers of the Delhi University and the Delhi colleges have become tools in the hands of the Jan Sangh. If I thought that these teachers, these professors are played upon politically by any political party, be it Jan Sangh or any other party. as one belonging to the teaching profession. I would have refused to say anything in their favour or in their defence.

I have had opportunities of meeting many of the teachers. I did not ask whether any of them belonged to any political party or whether they have any political backing. I did not discuss any thing of their political affiliation with this party or that party, but most of the teachers, I found, have no political affiliation.

SHRI PILOO MODY: (Goaharu) There are Swautantra.

SHRI SAMAR GUHA: It is extraordinarily vulgar attribute political motives to the teachers, that they have launched this agitation to sabotage higher education, to sabotage post-graduate education. I cannot believe that one elected Member from Delhi can dare to attribute such motive, this vulgar motive, to the highest community of intelligentsia, the teaching profession.

I am really surprised to find one thing. Prof. Nurul Hasan is of course a well intentioned man; a very good man he is. I frankly say that I feel hasitant to criticise and attack him but I do not know what has hap-

[Shri Samar Guha] pened to his wisdom. Why are you so keen Prof. Hasan being a teacher, being in their profession, belonging to that community and having enjoyed a long period in that community-now you are a Member of the Government why are you trying to ride roughshod on the intelligentsia, on the teachers, on their emotion, and their sentiment?

I also see a rare phenomenon of absolute unity of all the teachers of all the colleges and of the university. Such a phenomenon in the intelligentsia is not always, I should say, common.

It is a characteristic of the intelligentsia; two intellectuals cannot see eye to eye and they will argue and differ and create so many groups among themselves.

MR. CHAIRMAN: Order, order, now We have to take up half it is 5.30. an hour discussion. The Mover had written that it should be postponed; he does not want it to be taken up today. I want to take the sense of the House whether we can continue with the subject that we are now discussing.

SHRI G. VISWANATHAN: No. Sir.

MR. CHAIRMAN: when he has given in writing, it means that it will lapse.

SHRI G. VISWANATHAN: There are four other names.

MR. CHAIRMAN: That is for putting questions. Now we can continue. Samar Guha.

SHRI R. V. BADE: On a point of order. The Order paper says: ".....as soon as the preceding items of business are disposed of." At 5.30 half an hour discussion has to be taken up.

MR. CHAIRMAN: But he has withdrawn it.

PROF. MADHU DANDAVATE: (Rajapur) Is it to facilitate the bonus discussion that he has withdrawn?

G. VISWANATHAN: According to the Order Paper, the half an hour discussion should be taken up at 5.30 or as soon as the preceding items of business are disposed of whichever is earlier.

MR. CHAIRMAN: That discussion is still continuing. It was the demand of the hon. Member that at that time it should be taken up. So, it was mentioned in the agenda ".... whichever is eariler". But that business is not finished. On the other hand the Mover of the half an hour discussion has withdrawn it; it lapses... (Interruptions) Yesterday also we discussed in similar way; discussion under 193 was taken up later on.

SHRI SHYAMNANDAN MISHRA: (Begusarai) Sir, I rise on a point of order.

SHRI R.D. BHANDARE: (Bombay Central) I draw your attention to the Order Paper. About the discussion under Rule 193, it says:

"To be taken up at 6 PM or as soon as the preceding items of business are disposed of, whichever is earlier,...."

So, it is "preceding items" not "preceding item". The preceding item is continuing and let it continue.

SHRI SHYAMNANDAN MISHRA: There is a particular sequence in the agenda and that has to be maintained. There half-an-hour discussion preceding the discussion under rule 193. That has not come off. Now how is the sequence going to be maintained? Had the member been present here, this would have gone according to the schedule, or as we have been seeing now a days that many arbitrary developments take place, probably that would have been pushed aside. We have always been submitting to the Chair that we should strictly adhere to the schedule.

Is it your pleasure to say that at 6.0' clock this discussion would be interrupted and the discussion under Rule 193 would start?

SHRI S.M. BANERJEE: The half-hour discussion is not taking place. So far as discussion under Rule 193 is concerned, I have got it after arguing in the Business Advisory Committee. I do not want it to be postponed to the 1st because I have got the List of Business for the last with me here. It says, half-hour discussion and on the next page it says, Discussion under Rule 176 to be initiated by Shri Bhupesh Gupta and some Rajya Sabha members. So, on the 1st after 5.30, Shri Bhupesh Gupta is going to address this House.

THE MINISTER OF PARLIA-MENTARY AFFAIRS AND SHIPPING AND TRANSPORT

(SHRI RAJ BAHADUR) : It might be a misprint. Sir so far as the discussion under rule 193 is concerned, as rightly pointed out by Mr Bhandare, it is to be taken up as soon as the preceding items are disposed of. If the discussion on Delhi University Bill had been finished and this item had been disposed of, we should have certainly taken up the discussion under Rule 193. But the preceding item is still on the anvil of the House. Regarding the sequence, if at all the sequence is that the earlier matter has got to be disposed of first and not the later matter. But I will accommodate them. Let the discussion under item Rule 193 start immediately and go on for one hour. These 10 minutes which have been taken it in the miscellaneous discussion may be taken out. After one hour, we will again resume discussion on the Delhi University Bill and continue till 7 o,clock, because we have decided to sit till 7 o'clock. Sequence means first come first served. The first item is the Delhi University Bill and not the discussion under Rules 1934.

There is no earthly reason why we should disturb the sequence. The

sequence demands that the Delhi University Bill should be disposed of first.

SHRI R. D. BHANDARE: As you have rightly suggested and put it to the House, the discussion on the Delhi University (Amendment) Bill should be continued.

SHRI PILOO MODY : The suggestions that have been made are not quite accurate. As 5.30 p.m. you in your good sense asked Shri Guha to sit down and said "how the 5.30 discussion". That means the discussion on the Delhi University (Amendment) Bill has come to a conclusion for the day. You had called the next item on the agenda, which is the half an hour discussion. Now, it happens that the Congress Party SO succeeded in browbeating of its members to withdraw the half an hour discussion in order to save half an hour for legislative business.....(interruptions?. They want to utilize that half an hour for the consideration of this somewhat fishy Bill . Sir, I do not think you should nay countenance to what they are saving. The rules are very clear. The half an hour discussion starts at 5.30 p.m. The concerned Member dicides not to press the discussion. So, the next item may be taken up.

SHRI SAMAR GUHA: Sir, on a point of submission. You will recollect that when I was continuing my speech you asked me to resume my seat. You also said in your wisdom that the half an our discussion would be taken up. That means immediately item No. 26 is taken up.

MR CHAIRMAN : You are not making any new point.

SHRI SAMAR GUHA: So, item No.26 should be taken as the business of

the House Then it is disposed of What does disposal mean? A matter can he disposed of with or without discussion Item No 26 is disposed of (interrptions?

MR CHAIRMAN Since so many hon Members are standing up and spea nothing will go on record If any member speaks without my permission t will not go on record ? (intervuptions)? According to the Rules, if the member is making a new point then only he can be accommodated. Otherwise not

SHRIK D MALAVIYA As Lunder stand it, the points made by the Minister of Parliamentary Affairs were very relevant He made a certain offer and, unfortunately the Opposition Members are not willing to accept the offer

SOME HON MEMBERS We accep ted it

SHRI K D MALAVIYA (Dowari-They have conditionally accenaganı) ted it Because the differences are irresolvable there can be no agreement I propose that the Chair take a final decision in the matter (Interruptions)

CHAIRMAN I will not allow anything more now. My decision is this At 5 30 PM I said there was a Half discussion but the gentleman concerned had withdrawn it. That is on the record That is what I said specifically at the same time. I also said that the subject which we are discussing that is the Delhi University Bill will continue

SHRI SHYAMNANDAN MISHRA How can it be? (Interruptions)

MR CHAIRMAN Order order. please take your seat

Now. I do not agree either with the Minister of Parliamentary Affairs or with the Members on this side This item,

that is, the Delhi University Bill will contmue unto 6 O'clock Αt 6 O'clock. we will take up the other discussion which is on the List of Business The Delhi University Bill will be taken up on some other day when it comes on the agenda Mr Samar Guha to continue his speech (Interruptions)

SHRI S A SHAMIM What happend to the offer made by the Mimster of Parliamentary Affairs and accepted by us?

SHRI G VISWANATHAN He made an offer There was an offer from the Treasury Benches and we accepted it What about that ? (Interruptions)

CHAIRMAN Order, please You have taken 20 minutes for nothing Mr Samar Guha to continue his speech (Internuptions)

श्री हकम चन्द कह्नवाब (मरेना) समापति महादय

समापति महोदय जा कुछ माननीय सदस्य कह रहे हैं वह रेक्गर पर नही जायेगा।

श्री हरूम चन्द कछवाय ** श्राप मझ न नाराज क्या है। मै आप स एक प्राथना छाटी सी नरना चाहता ह।

समापति महोदय जी नही

श्री हक्स बन्द कछवाय माननीय सभापति जा पत्रनीय सभापित जा। सब को बापने सुना है मुत्र क्या नही सुनना चाहते है।

ग्राप हाउस का चलने सभापति महोदय न मोजिये। दीजिए। हाउस को हिस्टब

भी हकम चन्द कछवाय मै कल हाउस को चलने से रोक रहा हु। म्राप मुझे मुनगे[?]

समापति महोदय नही सुनेंगे।

श्री हुकम बन्द सहबाय क्यो नहीं सुनेये ? सम्मापति महीवर्षः श्राप बैठ जाडये मेहर-बानी करके।

भी हुमान चन्द्र करूचानः इतने समय में मैं चरम भी कर देता। बाधा मिनट मुझे चाहिए धा।

सभापति महोदयः भ्राप इसी तरह से हाउस को डिसटर्ज करेंगे तो मुझे श्रापको नेम करना पडेगा।

श्री हुकस चन्द कछवायः हमेशा इसी की आप धाम देते हैं। आप बेकार नाराज होते हैं।

समापति महोदयः श्री समर गुह् (श्यवधान) भ्राप वैठिये ।

श्री हुकम चन्द कछवायः सुन तो लेमै कहना क्या चाहता ह। सुनेगे नहीं?

सभापति महोदयः नही। श्री समर गुह्र। श्रीहुकम चन्द कछ्वायः क्यो नही सुनेगे। ग्राप नंसय को सुना है।

सभापित महोदयः हाउम चलने देगे या नही।

श्री हुकम चन्द कछवायः मेब को प्रापने
मुना है, मौका दिया है। मैं भी प्रापकी ग्राका
माग रहा ह।

संभापति महोदयः वड मामला खन्म हो गया है।

श्री हुकम चन्द कछवायः खन्म कैसे हो गया है।

सभापति महोदयः श्री समर गृह। (व्यवधान)

Hon. Member, Shri Hukam Chand Kachwai is not allowing the House to function. He shold be named. (Interruptions). He is not allowing the House to function. The non. members are sitting tght. They are not asking hum that he should allow the House to function.

AN HON. MEMBER: Please allow him to say, Sir,. 42L.S.S./72—12.

MR. CHAIRMAN: That matter is finished. I have called Mr. Samar Guha.

SHRI JAGDISH BHATTACHARYYA:
On a point of order. We were given
to understand that his speech had been
finished; the item was over.....

MR. CHAIRMAN: Please sit down. There is no point of order. Mr. Samar Guha may continue his speech. We must carry on the businsess of the House seriously; otherwise, we would be laughed at by the public. MR. Samar Guha.

श्री हुकम चन्द कछवायः श्रापने मुझे सुना नही। मैं बाहर जा रहा हूं।

SHRI SAMAR GUHA: I think, you will take pity on me. Before I could continue my speech three or four minutes, there was din in the House. Naturally Sir, now I have almost forgotten what I was speaking. I do not want to go into politics; I have no political motives at all; I want to go into the matter seriously and want to make some contribution, in resolving the problem that has arisen Therefore, I would request you to begin the discussion under rule 193 and allow me to speak the next day so that I can speak calmly.

MR. CHAIRMAN: No, please. (Interruptions)

SHRI SAMAR GUHA: Amidst all these interruptions, can I speak anything Sir.?

MR. CHAIRMAN: If you do not finish, then you will continue. But I cannot ask you to continue when you are not speaking and then there is still time (Interruptions).

SHRI R. D. BHANDARE: You can call other persons if he is not prepared to speak.

SHRI SAMAR GUHA: No Sir, I can continue for hours. If they want to hear me, I will make the speech.

What is the miracle, what is the magic wand-I want to know, from Prof. Nurul Hasan-that has brought so many thousands of teachers in one solid phalanx, in one confederation? Is it possible. particularly among the intelligentsia? I have said two intellectuals do not meet together. When two intellectuals meetthere will be a third point in their arguments. Therefore, I only want to draw your attention that as I used the word-without trying to ride rough-shod over the sentiments and in elligence and judgment of the profession of education, you should go deeply into the causes as to ascertain why they have combined. Why ? They are united? There are certain basic reasons. There are certain basic motives behind that. That motive, some people simply attributed it to some sabotage, some. I should say to conspiracy, engineered by the Jana Sangh or some other political Party. I should say, so much credit should not be given either to the Jana Sangh or the RSS or to any other political Party. That way you will be undermining the intelligence and the Judgment of the four thousand teachers of the Delhi University

MR. CHAIRMAN: You may continue the next day. Now we are taking up the discussion under Rule 193.

[Shri R. D. Bhandare in the Chair]

17:58 hrs.

DISCUSSION RE: PAYMENT OF BONUS TO WORKERS

MR. CHAIRMAN: Mr. Banerjee. SHRI S. M. BANERJEE (Kanpur): I would like to initiate a discussion on the payment of bonus, particularly, raising the quantum of bonus paid to the workers from 4% to 8.33%.

I am happy that Mr. Khadilkar is here and I remember how the workers felt happy when Khadilkar formuta was announced and I was seriously thinking whether the Government should take a decision themselves without referring this matter to and raise the minimum the committee quantum of bonus from 4% to 8.33%. and also remove the ceiling of 20%. So. the question of raising the minimum bonus from 4% to 8.33% is agitating the minds of all sorts of workers, whether in the public or the private sectors and I am confident that there is going to be a wave of strike before the Puia holidays if no decision is taken by the Government to raise the quantum of bonus. The hon. Minister is aware that there had been strikes in Bombay recently and their main demand was that the quantum of bonus be raised to 8,33%. Even in should to-day's newspapers you will find that the textile workers of Bombay have taken a decision that over two lakhs of workers in the Bombay textile mills will go on a strike on 2nd September to press their demand for a minimum bonus of 8.33%.

18 hrs.

MR. CHAIRMAN: I may bring to the notice of the House that only one hour has been allotted for this discussion. We must conclude this discussion at 7 O'clock. Those who want to take part in the debate may kindly remember this time factor. The hon, Minister has to reply to the debate. This will be closed exactly at 7 O'clock. Mr. Banerjee, please continue.

SHRI S. M. BANERJEE: As I was saying, the textile workers of Bombay have taken a decision to go on strike. The textile workers of Kanpur who went in token strike in July, 1972 have also taken a decision to go in for an indefinite strike if this question of minimum bomus is not settled. The Khadilkar formula caught the imagination of the workers only because